

### Compensation for Acquired Land

3864. SHRI BHAGWAN SHANKAR RAWAT : Will the PRIME MINISTER be pleased to state:

(a) whether amendments made by the Land Acquisition (Amendment Act, 1984) are applicable to the lands acquired by the UP Avas Evam Vikas Parishad;

(b) if so, the details thereof;

(c) whether there is any proposal to amend the UP Avas Evam Vikas, Parishad Adhinyam and if so, the details thereof;

(d) whether during 1987, the Secretary, Avas and Nagar Vikas, UP Government, was required to comply with the 1986 decision;

(e) if so, whether during 1995, UP Government reiterated the above decision;

(f) if so, the steps taken so far and time frame laid down to implement 1986, 1987 and 1995 decisions;

(g) whether the UP Government propose to remove the prevailing inequalities in compensation-scales for land acquired by UP Avas Evam Vikas Parishad and other bodies; and

(h) if so, the details thereof ?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN AFFAIRS AND EMPLOYMENT AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (DR. U. VENKATESWARLU) : (a) to (h) The information is being collected from the Government of Uttar Pradesh and will be laid on the Table of the Sabha.

### Allotment of Flats

3865. SHRI RAMESHWAR PATIDAR : Will the PRIME MINISTER be pleased to state:

(a) whether a number of DDA flats built under SFS and Group Housing Societies at Dwarka are ready for allotment; and

(b) if so, the time by which roads, electricity, water, sewage, drainage system is likely to be provided to enable the people to shift there ?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN AFFAIRS AND EMPLOYMENT AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (DR. U. VENKATESWARLU) : (a) The DDA has reported that 3580 SFS flats are ready in Dwarka for allotment. However, none of the Group Housing Societies, who have been allotted land has so far reported the completion of flats.

(b) In the absence of provision of services by the concerned local bodies, interim arrangements have been made for water supply through tube well and through

oxidation ponds for sewage disposal. Interim arrangements for drainage have also been made and roads have been constructed. Out of 3580 flats electricity is available in 2640 flats. In the remaining 940 flats, it may take 9-12 months for the Delhi Vidyut Board (formerly DESU) to provide electricity.

Peripheral electricity services around Group Housing Societies in Dwarka are already available. Electric connection to the Group Housing Societies would be released by Delhi Vidyut Board on request and fulfilment of the required formalities by the concerned Societies.

### Reservations in Pre. Exams

3866. SHRI M. SELVARASU :  
SHRI V. ALAGIRI SAMY :

Will the PRIME MINISTER be pleased to state:

(a) whether there is any reservation for scheduled Castes/Scheduled Tribes and Other backward communities for preliminary examinations of All India Services including Indian Administrative Service;

(b) if so, the community-wise details thereof; and

(c) if not, the reasons therefor ?

THE MINISTER OF STATE IN THE MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (SHRI S. R. BALASUBRAMONIYAN) : (a) No, Sir. All eligible candidates are entitled to appear at the Civil services (Preliminary) Examination, including Schedules Castes, Scheduled Tribes and OBC candidates.

(b) and (c) Do not arise, in view of (a) above.

### Crude Oil

3867. SHRI V. ALAGIRI SAMY : Will the PRIME MINISTER be pleased to state:

(a) the cost of imported crude oil per barrel;

(b) the cost of refining this crude oil at various oil refineries; and

(c) the final selling price of the petroleum products extracted out of the imported crude oil with percentage of profits in these oil refineries per barrel ?

THE MINISTER OF STATE IN THE MINISTRY OF PETROLEUM AND NATURAL GAS (SHRI T.R. BAALU) : (a) The average cost of imported crude oil for the period April, 1996 to January, 1997 is assessed at US \$ 20.75/ barrel.

(b) and (c) The cost of refining crude oil would vary from refinery to refinery depending on the type of crude processed, level of crude thruput, patterns of production, infrastructure facilities, technologies and secondary pro-

cessing facilities etc. The ex-storage point prices of administered petroleum products are given in the enclosed Statement.

**Statement**

*Ex-Storage Point Price of Administered Petroleum Products w.e.f. 3/7 July, 1996.*

Name of Product	Selling Unit	Revised Basic Ceiling Selling Price Ex-Storage Point exclusive of Excise Duty Etc.) (Rs./Selling Unit)
MS-87	KL	16055.43
MS-93	KL	19180.43
MS-80	KL	16091.86
HSD WEF 3.7.96	KL	7432.46
WEF 7.7.96	KL	6574.87
LSHF HSD – Bunkering	KL	7432.46
– Others	KL	11059.31
LPG PKD. (Domestic)	MT	6901.95
ATF – Other than International Airlines	KL	10837.56
Aviation Gasoline	KL	12584.77
SKO-Domestic	KL	2001.40
SKL-Industrial Use	KL	6518.63
LDO	KL	7263.82
MLO	KL	7296.32
Naphtha – Fert.	MT	4839.61
– Others	MT	6683.26
FO – Fert.	KL	3656.16
– Others	KL	5895.86
LSHS – Fert.	MT	3707.04
– Others	MT	6245.29
Bitumen – Bulk	MT	5362.53
– Packed	MT	6215.76
Match WAX	MT	15804.74
Paraffin WAX (1st Qlty).	MT	20030.41

**U.S. Ambassador's Observation**

3868. SHRI CHAMAN LAL GUPTA :  
SHRI TARIQ ANWAR :

Will the PRIME MINISTER be pleased to state:

(a) whether the U.S. Ambassador who recently visited Jammu & Kashmir has commented on the Kashmir problem, including the organisations/individuals he met;

(b) if so, the details thereof; and

(c) the reaction of the Government thereto ?

THE MINISTER OF STATE IN THE MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (SHRI S.R. BALASUBRAMONIYAN) : (a) and (b) Yes Sir, The US Ambassador to India had visited the State of Jammu & Kashmir on 18-20 February, 1997. During the visit, he attended a function organised by the Jammu University and addressed the gathering. He is also reported to have met the Chief Minister and some of his ministerial colleagues, senior State Government and Security Force Officials, and various other political, social and business groups. During his address at the Jammu University, he referred to various issues pertaining to the situation in Jammu and Kashmir.

(c) The whole State of Jammu and Kashmir including the area illegally occupied by Pakistan, is an integral part of India. This position is well known to the US Government.

[Translation]

**Handing Over of Bungalows;**

3869. SHRI BUDHSEN PATEL : Will the PRIME MINISTER be pleased to state:

(a) whether the Government have allotted the bungalow Nos. 13, 15, 17, 19 and 21 at Janpath to the Ministry of Welfare for setting up of Dr. Ambedkar National Public Library;

(b) if so, whether these bungalows have been handed over to the Welfare Ministry for the purpose; and

(c) if so, the details thereof and if not, the reasons therefor and the action being taken by the Government to hand over these bungalows to the Ministry of Welfare ?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN AFFAIRS AND EMPLOYMENT AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (DR. U. VENKATESWARLU) : (a) No, Sir.

(b) No, Sir.

(c) This Ministry has agreed in principle to allot land underneath bungalow Nos. 13, 15, 17, 19 & 21, Janpath to the Ministry of Welfare for construction of Dr. Ambedkar